IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR Date of order: 14.07.2000

CP No. 8/2000 (OA No.590/1996)

Shiv Kumar Sharma S/o Shri Narain Prasad Sharma, R/o B-40, Subhash Nagar, Jaipur, Ex. Commandant, R.A.C., Dholpur.

.. Petitioner

Versus

Inderjeet Khanna, Chief Secretary, Government of Rajasthan, Government Secretariat, Jaipur.

.. Respondent

Mr. C.B.Sharma, counsel for the petitioner.

Mr. U.D.Sharma, counsel for the respondent

CORAM:

Hon'ble Mr. Justice B.S.Raikote, Vice Chairman Hon'ble Mr. N.P.Nawani, Administrative Member

ORDER

Per Hon'ble Mr. Justice B.S.Raikote, Vice Chairman

This Contempt Petition is filed complaining the disobedience of the order of this Tribunal dated 1.12.1999 passed in MA No.326/99. The counsel on both sides invited our attention to the said order. The appropriate portion of which reads as under:

"The learned counsel for the applicants submits that the applicants have already filed their representations and the applicants are ready and willing to file fresh representation for redressal of their grievances to respondent No.2. In case the applicants file their representation within a week to respondent No.2, Respondent No.2 is directed to dispose of that representation with reasoned and

speaking order within six weeks from the date of its receipt, by taking into consideration the latest legal position..."

this Tribunal directed respondent No.2 to dispose of the representation, if filed by the petitioner within one week, and for such six weeks time was granted. It is not disputed that the representation of the petitioner has been considered by order data to 3 low (hour, R.) within six weeks as directed by this Tribunal, In this view of the matter, the order of the Tribunal has been complied with. Therefore, it is not a case for initiating any proceedings against the respondent. Accordingly, the proceedings are dropped. Notices issued are discharged.

(N.P.NAWANI)

Adm.Member

(B.S.RAIKOTE)

Vice Chairman